

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.266/09

Tuesday this the 16th day of June 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

P.G.Patrose,
A/c.No.8317150,
Senior Auditor,
Pay and Accounts Office (Other Ranks),
Defence Security Corps, Mill Road, Kannur.Applicant

(By Advocate Mr.Ajith Narayanan)

Versus

1. Union of India represented by its Secretary,
Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts,
West Block – V, R.K.Puram, New Delhi.
3. The Controller of Defence Accounts,
Annassalai, Teynampet, Chennai – 18.
4. The Deputy Controller of Defence Accounts (in charge),
Pay & Accounts Office (Other Ranks),
Defence Security Corps, Mill Road,
Kannur – 13.Respondents

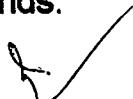
(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 16th June 2009 the Tribunal
on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this Original Application seeking to set aside
Annexure A-15 order dated 14.3.2008 relieving him on 31.3.2008 on his
transfer to PAO (Ors) MRC, Wellington and Annexure A-18 order dated
21.5.2008 rejecting his request for his retention at Kannur on medical
grounds.



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2. Today when the matter was taken up for consideration, learned counsel for the applicant has produced letter No.AN/1005/XXVII dated 18.5.2009 stating that the aforesaid transfer order has been cancelled. Learned counsel for the respondents has also concurred with the aforesaid submissions made by him.

3. In the above facts and circumstances of the case, this O.A has become infructuous and the same is dismissed. There shall be no order as to costs.

(Dated this the 16th day of June 2009)


GEORGE PARACKEN
JUDICIAL MEMBER

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